

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : A : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA No.2548/Del/2018
Assessment Year: 2013-14

Anand Prakash Talwar, Vs. Pr. CIT,
Prop. M/s Krishna Enterprises, Muzaffarnagar.
45, Jawahar Park,
Saharanpur,
Uttar Pradesh.

PAN: AAGPT0768G

(Appellant)

(Respondent)

Assessee by : Shri Anil Jain, Advocate
Revenue by : Shri B.P. Singh, Sr.DR

Date of Hearing : 18.10.2018
Date of Pronouncement: 23.10.2018

ORDER

PER R.K. PANDA, AM:

This appeal by the assessee is directed against the order dated 13th March, 2018 passed u/s 263 of the IT Act, 1961 by the Principal CIT, Muzaffarnagar relating to Assessment Year 2013-14.

2. The ld. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the Assessing Officer has already passed an order u/s 143(3)/263 on 21st August, 2018 accepting the returned income and, therefore, the

present appeal has become infructuous. In the absence of any objection from the side of the Id. DR, the application of the assessee seeking withdrawal of the appeal is admitted. The appeal filed by the assessee is, accordingly, dismissed.

3. In the result, the appeal filed by the assessee is dismissed.

The decision was pronounced in the open court at the time of hearing itself on 18.10.2018.

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMFBER

Dated: 23rd October, 2018

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Dy. Registrar, ITAT, New Delhi